

/434358/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 29th July, 2024

S.O 375 .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagrik Suraksha Sanhita, 2023 the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Reasi as shown against each:-

S. No	Name of the official (Mr./Ms.)	Designation	Jurisdiction
1	Abid Hussain	Naib Tehsildar	DC Office Reasi
2	Madan Lal	Naib Tehsildar	DC Office Reasi
3	Mukesh Singh	Naib Tehsildar	DC Office Reasi
4	Balwant Kumar	Naib Tehsildar	Panthal

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/8/2021-10

Dated: -29-07-2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Reasi. This is with reference to letter No. DM/Rsi/2024-25/JC/4026-28 dated 26-07-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned official(s).
7. S.O. Section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Senior Law Officer
 Department of Law, Justice and PA.